

श्री बागड़ी : आपने कहा था कि मैं सोमवार को इस को उठा सकता हूँ ।

अध्यक्ष महोदय : मैं अभी आप को इत्तिला भिजवा दूंगा ।

12.13½ hrs.

PAPERS LAID ON THE TABLE

CERTIFIED ACCOUNTS OF ONGC AND STATEMENT EXPLAINING REASONS FOR DELAY IN LAYING THE PAPERS

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): I beg to lay on the Table a copy of each of the following papers.

(i) Certified Accounts of the Oil and Natural Gas Commission for the year 1962-63 together with the Audit Report thereon, under sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library, see No. LT-4378/65].

(ii) Statement explaining the reasons for delay in laying the above paper. [Placed in Library, see No. LT-4378/65].

GOVERNMENT ACTION ON ASSURANCES, PROMISES, UNDERTAKINGS, ETC.

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Third Lok Sabha:

(i) Supplementary Statement No. I.—Eleventh Session, 1965.

(ii) Supplementary Statement No. V.—Tenth Session, 1964.

(iii) Supplementary Statement No. VII.—Ninth Session, 1964.

(iv) Supplementary Statement No. XII.—Seventh Session, 1964.

(v) Supplementary Statement No. XIV.—Sixth Session, 1963. [Placed in Library, see No. LT-4379/65 to 4383/65]

NOTIFICATIONS UNDER MINES ACT ETC.

Shri Dinen Bhattacharya (Serampore): The Labour Minister assured the House that he will introduce the Bonus Bill. What about that?

Mr. Speaker: That has been answered already on Friday.

Shri S. M. Banerjee (Kanpur): Previously some assurance was given by the Defence Minister and the Minister of Defence Production, Shri Thomas, regarding Government's action to be taken on the retrenchment notices served on employees of EME workshops. I understand that these notices have been withdrawn. It was a very solemn assurance that has been fulfilled. May I request the Minister of Parliamentary Affairs to direct the Defence Minister to make a statement on that?

Mr. Speaker: If the assurance...

Shri S. M. Banerjee: Tomorrow is the last day. That is why I am telling you.

Mr. Speaker: If the Minister wants to make a statement, he might do it by tomorrow.

The Minister of Labour and Employment (Shri D. Sanjivayya): Sir, I beg to lay on the Table:

(1) a copy each of the following Notifications under sub-section (7) of section 59 of the Mines Act, 1952:

(i) The Mines (Amendment) Rules, 1965, published in Notification No. G.S.R. 239 dated the 13th February, 1965.

(ii) The Coal Mines Pit-head Bath (Amendment) Rules, 1965, published in Notification No. G.S.R. 260 dated the 20th February, 1965.

[Shri D. Sanjivayya]

- (iii) The Coal Mines Pit-head Bath (Second Amendment) Rules 1965, published in Notification No. G.S.R. 557, dated the 10th April, 1965. [Placed in Library, see No. LT-4384/65].

(2) a copy each of the following papers:

- (i) The Payment of Wages (Railways) Amendment Rules 1965, published in Notification No. S.O. 890, dated the 20th March, 1965, under sub-section (6) of section 26 of the Payment of Wages Act, 1936. [Placed in Library, see No. LT-4385/65]

- (ii) The Iron Ore Mines Labour Welfare Cess (Amendment) Rules 1965, published in Notification No. G.S.R. 450, dated the 20th March, 1965, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961. [Placed in Library, See No. LT-4386/65].

- (iii) Statement showing Main Conclusions of the Fourth Session of the Industrial Committee on Mines other than Coal held at New Delhi on the 20th and 21st February, 1965. [Placed in Library, see No. LT-4387/65].

- (iv) Statement showing Main Conclusions/Recommendations of the 23rd Session of the Standing Labour Committee held at New Delhi on the 27th March, 1965.

[Placed in Library, see No. LT-4388/65].

#### PAPERS RELATING TO KERALA

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): Sir, on behalf of Shri B. R. Bhagat, I beg to lay on the Table:

- (1) a copy each of the following Rules under section 130 of

the Kerala Land Reforms Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala:—

- (i) Notification No. S.R.O. 76/64 published in Kerala Gazette, dated the 25th March, 1964, containing the Kerala Land Reforms (Tenancy) Rules, 1964.

- (ii) Rules issued and Forms prescribed by the Land Board under section 101(2) of the Kerala Land Reforms Act, 1963 for the accounting of amounts deposited with the Land Tribunals. [Placed in Library, see No. LT-4389/65].

- (2) a copy each of the following Notifications, making certain amendments to the Kerala Land Reforms (Tenancy) Rules, 1964, under section 130 of the Kerala Land Reforms Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965 issued by the Vice-President discharging the functions of the President in relation to the State of Kerala:—

- (i) S.R.O. No. 275/64 published in Kerala Gazette, dated the 1st September, 1964.

- (ii) S.R.O. No. 358/64 published in Kerala Gazette, dated the 24th November, 1964.

- (iii) S.R.O. No. 357/64 published in Kerala Gazette, dated the 24th November, 1964.

- (iv) S.R.O. No. 410/64 published in Kerala Gazette dated the 22nd December, 1964. [Placed in Library, see No. LT-4390/65].